

12.16 hrs.

[Translation]

JUTE MANUFACTURES DEVELOPMENT
COUNCIL (AMENDMENT) BILL**

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): Mr. Deputy Speaker, Sir, I beg to move that leave be granted to introduce a Bill to amend the Jute Manufactures Development Council Act, 1983.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Jute Manufactures Development Council Act, 1983."

The motion was adopted.

[Translation]

SHRI SHARAD YADAV: Mr. Deputy Speaker, Sir, I introduce the Bill.

12.17 hrs.

CONSTITUTION (SIXTY-NINTH AMENDMENT) BILL**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI MUFTI MOHAMMAD SAYEED:
Sir, I introduce the Bill.

[English]

MATTERS UNDER RULE 377

(i) **Need for a Bench of Kerala Highcourt and an Administrative Tribunal at Trivendrum (Kerala)**

SHRI A. CHARLES (Trivandrum): Sir, the question of establishing a branch of the Kerala High Court at Trivandrum, the capital of Kerala, is pending for the last more than twenty years. In 1971, the Kerala Legislature passed a unanimous resolution for establishing a Bench at Trivandrum. As no decision was taken, in 1985, the Kerala Government clarified that this will be reviewed along with the decision for setting up an Administrative Tribunal at Trivandrum. But the Administrative Tribunal was also subsequently established at Cochin. As a result, there is neither a Bench of the High Court nor an Administrative Tribunal in the capital of Kerala. This has led to lot of administrative inconvenience. It is, therefore, requested that the Central Government may take urgent steps for establishing a Bench of the Kerala High Court and an Administrative Tribunal at Trivandrum without further delay.

[Translation]

(ii) **Need to construct a Multi-Purpose Dam on river Kosi in Bihar**

SHRI RAMENDRA KUMAR RAVI YADAV (Modhepura): Mr. Deputy Speaker, Sir, Kosi division in Bihar is affected every year by heavy rains and devastating floods in Kosi river leading to disruption of public life. Crops of the farmers are destroyed and a lot of inconvenience is caused due to disruption of transport facilities. Not only this, almost entire North Bihar is affected by the floods in Kosi river. Lakhs of houses, thou-